(20)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

*****

O.A. 1376/95. Dt. of Decision : 16-11-95.

P. Sudhakar .. Applicant.

Vs

1. The Sub-Divisional Officer, Telecommunication, Kamareddy.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunication, Doorsanchar Bhavan, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. K. Venkateswar Rao

Counsel for the Respondents : Mr. K. Bhaskara Rao, Addl.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

..2

Copy to:-

1. The Sub-Divisional Officer,
   Telecommunication, Mamareddy.
2. The Telecom District Engineer,
   Nizamabad.
3. The Chief General Manager,
   Telecommunication, Doorsanchar Bhavan,
   Hyderabad.
4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.K.Bhaskara Rao, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

kku.

(21)

O.A.No.1376/95 Dt.of order:16-11-1995

ORDER

As per Hon'ble Shri R. Rangarajan, Member(Admn)

Heard Shri K. Venkateshwar Rao, learned counsel for the applicant and Shri K. Bhaskara Rao, learned Standing Counsel for the respondents.

2. The applicant herein was initially engaged as a Casual Mazdoor under respondent No.1 from 8.4.1986 and he was dis-engaged from service on 1.9.1987, and thereafter, he was not re-engaged. This OA is filed praying for a direction to the respondents to re-engage the applicant as a casual mazdoor.

3. As the applicant has been dis-engaged wayback in 1987, the long period of absence cannot be condonned. However, as the applicant would have acquired sufficient knowledge in regard to the working of the department, his service as a casual mazdoor, if he is re-engaged will be more useful Compared ~~comparing~~ to ~~engaging of~~ freshers from outside market.

4. In the result, the following direction is given: "The applicant should be re-engaged if there is work in preference to freshers from the open market in the unit from which, he was retrenched last. If in pursuance of this order, he is going to be re-engaged, none, who is already in service will be discharged."

5. The OA is ordered accordingly at the admission stage. No costs.

(R.RANGARAJAN)
Member(Admn)

(V.NEELADRI RAO)
Vice Chairman

Dtd.:The 16th November,1995

Dictated in the open court

mvl

Dy.Registrar(Judl)